## CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

**Petition No.** : 607/MP/2020

Subject : Petition under Section 79(1) of the Electricity Act, 2003 read with

Article 13 of the Power Purchase Agreement dated 22.4.2007 executed between the Petitioner with the Procurers across five States, namely Maharashtra, Gujarat, Rajasthan, Haryana and Punjab, Clause 4.7 of the Competitive Bidding Guidelines and Commission's

order dated 17.9.2018 in Petition No. 77/MP/2016

**Date of Hearing** : 15.7.2022

Coram : Shri I. S. Jha, Member

Shri Arun Goyal, Member Shri P. K. Singh, Member

Petitioner : Coastal Gujarat Power Limited (CGPL)

**Respondents** : Gujarat Urja Vikas Nigam Ltd. (GUVNL) & Ors.

Parties present : Shri Sajan Poovayya, Sr. Advocate, CGPL

Shri Anand Shrivastava, Advocate, CGPL

Shri Shivam Sinha, Advocate, CGPL Shri Chetan Saxena, Advocate, CGPL Shri Anup Jain, Advocate, MSEDCL Shri Akshay Goel, Advocate, MSEDCL Ms. Deepa Chawan, Advocate, MSEDCL

Shri Anand K. Ganesan, Advocate, PSPCL/GUVNL Ms. Swapna Seshadri, Advocate, PSPCL/GUVNL

Shri Amal Nair, Advocate, PSPCL

Ms. Sugandh Khanna, Advocate, PSPCL Ms. Harsha Manav, Advocate, GUVNL Ms. Srishti Khindaria, Advocate, GUVNL

Shri Shubham Arya, Advocate, Rajasthan and Haryana Discoms Ms. Poorva Saigal, Advocate, Rajasthan and Haryana Discoms Shri Ravi Nair, Advocate, Rajasthan and Haryana Discoms Shri Nipun Dave, Advocate, Rajasthan and Haryana Discoms Ms. Reeha Singh, Advocate, Rajasthan and Haryana Discoms

Shri Abhay Kumar, CGPL Shri Girish Pednekar, CGPL Ms. Swati Mahendale, CGPL

## **Record of Proceedings**

Due to paucity of time, the Commission adjourned the matter.

2. The Petition shall be listed for hearing in due course for which a separate notice will be issued.

By order of the Commission sd/(V. Sreenivas)

(V. Sreenivas)
Joint Chief (Law)

